

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-597/97

New Delhi this the 21st day of July, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

(A)

Sh. Ram Mehar Singh,
(6070/DAP),
S/o Sh. Man Singh,
R/o Vill. & P.O. Dikadla,
PS: Samalkha, Distt.Panipat,
Haryana. Applicant

(through Sh. Shyam Babu, advocate)

versus

1. Commissioner of Police
Delhi,
Police Headquarter,
IP Estate,
New Delhi.
2. Dy. Commissioner of Police(HQ-1),
Police Headquarters,
IP Estate,
New Delhi. Respondents

(through Sh. Ajesh Luthra for Ms. Jyotsna Kaushik)

ORDER(ORAL.)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

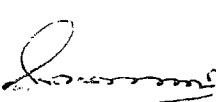
The only relief sought in this application is that the applicant's services rendered in BSF prior to joining the Delhi Police, in the same cadre may be counted for the purpose of seniority. This case was earlier decided by a co-ordinate Bench of this Tribunal in OA-407/91 decided on 02.03.1993. Subsequently, the respondents further alleged that inspite of the said decision, the O.M. dated 29.5.86 still survives which permits them to exclude the service rendered in the same cadre prior to joining the Delhi Police at the instance of the applicant in his parent cadre. This matter was directly in issue in OA-821/90 and the same was disposed of by an order dated 4.6.97 wherein this

(5)

Tribunal has quashed the said O.M. and directed the respondents to consider the seniority including the service rendered by him in his parent office. It was stated at the Bar that no appeal has been filed against the said order.

Notices were issued to the respondents and the pleadings in the case are complete. In the circumstances, we are of the opinion that this O.A. also can be disposed of in the same terms and we direct that the services of the applicant rendered as Constable in BSF prior to his joining Delhi Police shall be considered for the purpose of seniority in the cadre of Constable in Delhi Police. He is also entitled to consequential benefits as given in the said O.A.

In the premises, this O.A. is allowed and the impugned order is quashed. No costs.


(S.P. Biawas)
Member(A)


(Dr. Jose P. Verghese)
Vice-Chairman(J)

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